

Item No.22

M.A. No.85/2003 IN

O.A. No.1452/2002

14.1.2003

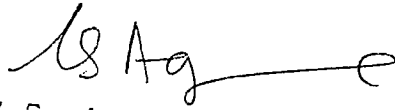
Present : Shri Surinder Singh, learned counsel for
applicant

MA 85/2003

Learned counsel for applicant states that, if
advised, the applicant would file the contempt
petition for disobedience of the directions of this
Tribunal. Subject to aforesaid, he does not press the
present MA.

Allowed as prayed for. Subject to aforesaid,
MA 85/2003 is dismissed as withdrawn.


(V. Srikantan)
Member (A)


(V.S. Aggarwal)
Chairman

/ravi/